

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1655/(MAH)/2017

CORAM:

Present:

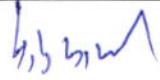

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE PARTIES: HMSA Consultancy Services LLP
V/s.
Hungund Entertainment & Events Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
①	MAHESH ATHAVALE	PCs for operational creditors	
②	HEMANT BHATTBHATT	Applicant	

ORDER

CP 1655/I&BP/NCLT/MB/MAH/2017

For having the Petitioner Counsel not given notice to other side intimating this date of hearing, the Petitioner is hereby directed to serve notice upon the Corporate Debtor, intimating next date of hearing and file proof of service before next date of hearing.

List this matter on 12.12.2017.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)